

**Self Employment Programme**

89. SHRI P.R.S. VENKATESAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether self employment programme for urban youths has been implemented in Tamil Nadu;
- (b) if so, the details thereof; and
- (c) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir. This Ministry is implementing two Centrally sponsored urban employment programmes namely, Nehru Rojgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP) for urban youth in Tamil Nadu.

(b) NRY:-The scheme of Urban Micro Enterprises (SUME) is being implemented since October, 1989 for providing self employment opportunities to the urban poor living below the poverty line. From the inception of the programme till 30.6.97, 1,09,500 urban poor have been assisted in setting up self employment units under SUME in Tamil Nadu.

PMIUPEP:-This scheme has self employment as one of its many components for the urban poor living in Class-II Urban Agglomerations. The scheme is being implemented in 41 towns of Tamil Nadu.

- (c) Does not arise.

**Kashmiri Migrants**

90. KUMARI SUSHILA TIRIYA: Will the PRIME MINISTER be pleased to state:

- (a) whether the migrant teachers of Government School were gunned down in Udhampur distt. of Jammu by militants recently;
- (b) if so, the details thereof;
- (c) whether the condition are conducive for sending back the migrants to Kashmir;
- (d) if so, the details thereof; and
- (e) if not, the reasons for forcing the migrants back to the valley?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) Yes, Sir.

(b) On June 15, 1997 at about 17.45 hrs. a passenger bus coming from Jammu to Gool was stopped by armed terrorists near Grate Morh, 7 kms. short of Gool in district Udhampur. The terrorists asked all the passengers to come down and segregated three members of the minority Kashmiri Pandit community and took them away

to a distance where they were shot dead. The deceased were one Principal and two lecturers of the Government Higher Secondary School, Gool who were returning to their duties after summer vacation.

(c) to (e) There has been a marked decrease in the overall level of violence after the formation of an elected Government in J & K. Continued efforts are made to further improve the security situation in the State. The matter of return and rehabilitation of the Kashmiri Pandits to their homes is an important priority of the State Government. The State Government is preparing an action plan for their return, which may take some time to get final shape since the issue has to be tackled on politico-economic basis.

**Employment Exchange for Women**

91. SHRIMATI MEIRA KUMAR: Will the Minister of LABOUR be pleased to state:

- (a) whether the number of women seeking jobs through employment exchange is increasing but there is no corresponding increase in the jobs provided to them;
- (b) if so, the details thereof for the last three years, Statewise;
- (c) whether the Government propose to open separate employment exchange for women;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) No, Madam.

- (b) Does not arise.

(c) to (e) There is no proposal to set up separate Employment Exchanges for women as the existing system is felt sufficient to take care of all types of job-seekers including women.

[Translation]

**Complaints Against CPWD**

92. DR. M.P. JAISWAL:

SHRI BHAKTA CHARAN DAS:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) the details of complaints received against CPWD by the public grievances cell under the Cabinet Secretariat during the last four months;
- (b) the details of complaints disposed of by the said cell;

(c) the stage at which the remaining complaints stand and the reasons for delay in disposing of these complaints; and

(d) the action being taken by the Government against the guilty officials of CPWD and for early disposal of the complaints?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) CPWD have received 12 complaints through the Public Grievances Cell of Cabinet Sectt. during the last four months as shown in the attached Statement.

(b) to (d) 3 cases as shown in Statement at Sl. No. 3, 4 have been settled. Position in respect of other pending public grievance cases has been shown in statement and they are the process of settlement.

CPWD has been directed to expedite the disposal of these cases.

#### Statement

1. 4/10/97-EC VI/PG Shri R.P. Sharma:-Regarding non-payment of pensionary benefits. Matter is being looked into pending with SE, PWDEC-I.
2. 4/14/97-EC VI/PG Smt. Kamlesh Rani:-Regarding Ex-gratia payment pending in the Office of SE (HQ) NDZ-IV, New Delhi. P&AO (FZ) has been requested to send the report in the matter vide their letter dated 26.6.97.
3. 4/15/97-EC VI/PG Shri V.K. Sethi:-Regarding pension payment order. Case settled and reply has been sent to Cabinet Secretariat vide our O.M. dated 14.5.97.
4. 4/16/97-EC VI/PG Smt. Yashoda Saini:-Regarding compassionate appointment, Case settled and reply has been sent to Cabinet Sectt. vide our O.M. dated 9.5.97.
5. 4/17/97-EC VI/PG Shri N.L. Satija:-Regarding fixation of pension & Payment of revised pay & allowances as per 3rd Pay Commission's Report. Matter is being looked into.
6. 4/18/97-EC VI/PG Smt. Ramshree Devi:-Regarding family pension case widow of Retired Govt. Servant retired in 1961.
7. 4/19/97-EC VI/PG Shri Sukhinder Singh:-Regarding payment of arrears. The compliance report is awaited from the Office of the SE (HQ) NZ-I.
8. 4/20/97-EC VI/PG Smt. Shakuntala Devi:-Regarding terminal benefits. Case settled and final reply to Cabinet Sectt. is being issued.
9. 4/22/97-EC VI/PG Shri Som Nath Das:-Ex-Junior Engineer working in the National Airport Authority

regarding Terminal benefits. The Case is being looked into.

10. 4/23/97-EC VI/PG Shri Rajesh Kumar:-Issue of General instruction regarding purchase of tor-steel etc. for future purchases. The matter is being looked into.
11. 4/24/97-EC VI/PG Shri Vinod Kr. Tikku: Regarding compassionate appointment. Appointment has already approved. Due to restriction of 5% quota for compassionate appointment, offer of appointment has not yet been issued. His waiting list No. is 20.
12. 4/25/97-EC VI/PG Central Govt. Clerks's Union:-Regarding proportionate distribution of CSS/CSCS Staff within the Eastern Region. The matter is being looked into.

#### Indian Crew on Dubai Based Ship

93. SHRI THOMAS HANSDA: Will the PRIME MINISTER be pleased to state:

- (a) whether Indian crew on board Dubai ship are missing since 7th January, 1997;
- (b) if so, the steps the Government have taken to trace them; and
- (c) the number of out of them actually traced so far and action taken to trace others?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) A cargo ship MV Thanivvan/Karamat, reportedly flying a Belizean flag, and owned by an Iranian national, left Ajman in United Arab Emirates on 28.12.96 and headed towards Iraq. The whereabouts of the ship and its crew are not known till date. The ship belongs to M/s Jalil Yousuf Trading Company based at Dubai. The ship has five Indians amongst its crew. It is feared that the ship, along with its crew, which was on its way to Iraq, might have been detained for violating the UN embargo against Iraq.

(b) and (c) The matter was brought to the knowledge of Government on May 30, 1997. Our Missions/Posts in Dubai, Kuwait & Baghdad have been alerted and asked to contact the concerned authorities. Consulate General of India, Dubai sent an official to the shipping company's office, which consisted of a small room and the person present there gave an unsatisfactory reply about the whereabouts of the ship. The mobile telephone number of the owner of the ship went continuously unanswered and the company official in Dubai is unable to provide any information about the ship. CGI, Dubai then informed that the only conclusion, in absence of any evidence of ship wreck in the area where the ship sailed, was that the ship might have been detained for violating the UN embargo against Iraq. Thereafter, our mission in Bahrain has been asked to contact the Multinational Interception Force (MIF) based in Bahrain to trace the whereabouts of the ship and its Indian crew members. In addition, the Permanent